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WP-39057-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 1<sup>st</sup> OF OCTOBER, 2025

WRIT PETITION No. 39057 of 2025

SMT. ANJALI SHAKYA AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Arvind Singh Yadav - Advocate for the petitioners.

Shri Samar Ghuraiya GA for the respondents/State.

## **ORDER**

Petitioners have filed this writ petition praying for police protection alleging that they have solemnized their marriage on 12.9.2025 out of their own free will. They did so being adults with consent of each other. They are now under threat of respondent No. 4. It is contended that petitioners are aged 19 and 24 years respectively and fully competent to marry on their own free will. Petitioners have not made any specific allegation that when any threat was given by respondents Nos. 4. However, the right of petitioners to reside as their own free will after having married to each other as per their own free will as consenting adults and having attained the marriagable age as per Hindu Marriage Act cannot be doubted.

The respondents Nos. 2 and 3 are directed to look into the representation Annexure P/4 submitted by the petitioners in view of the judgment of Hon'ble Apex Court in the case of Lata Singh v. State of U.P. and Ors. reported in 2006 AIR SCW 3499, and ensure they are not put to any harm or danger.

The petitioners may approach respondents Nos. 2 and 3 and respondents Nos. 2 and 3 shall assess whether there is any apprehension to life and liberty to



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the petitioners and in case they reach to finding of existence of any such reasonable apprehension then they shall take appropriate action in accordance with law by acting on the said representation.

With the aforesaid observations, the petition is disposed of.

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(VIVEK JAIN) JUDGE

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